
(2019) 02 CHH CK 0416
Chhattisgarh High Court
Case No: MCC No. 157 Of 2019

Ashok Kumar Rathore

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Feb. 22, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Kishore Narayan, Rahul Mishra

Final Decision: Allowed/Disposed Of

Judgement

P. Sam Koshy, J

1. The present MCC has been filed seeking modification of the order dated 09.01.2019 passed by this court in WPS No. 92 of 2019.

2. The modification sought for is only to the post on which the petitioner was working which inadvertently in the order dated 09.01.2019 has been

reflected as ""Draftsman"" whereas, it ought to had been ""Assistant Draftsman"".

3. According to the counsel for the petitioner, the error crept in the writ petition where he has written the post of the petitioner as ""Draftsman"" instead of ""Assistant Draftsman"".

4. The prayer is not opposed.

5. Accordingly, the order dated 09.01.2019 passed in WPS No. 92 of 2019 shall stand modified to the extent that in the second line of paragraph -2 of

the said order dated 09.01.2019 the post of the petition shall be read as ""Assistant Draftsman"" instead of ""Draftsman"".

6. Accordingly, the MCC stands allowed and disposed of.

7. Let copy of this order be made part of the records of WPS No. 92 of 2019.